

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4377
ANSWERED ON:03.05.2012
VIDEO CONFERENCING OF AGM
Sugumar Shri K.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the listed Companies are exempted from video conferencing of Annual General Meetings (AGM) of the Companies; and
- (b) if so, the details/reasons thereof?

Answer

THE MINISTER OF STATE IN THE (SHRI R.P.N. SINGH) MINISTRY OF CORPORATE AFFAIRS

(a) and (b) As per Ministry's Circular No.72/2011 dated 27.12.2011, holding of shareholders meetings through video conferencing is optional for listed companies.